

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 29/82-ALC4/2008 MEETING DATE : 14.10.2008

The Meeting No.29/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 due for 14.10.2008 was actually held on **20.10.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
2. Shri Shyam Lal, FTDO

Case No.B-333	M/S Punjab Chemicals & Crop Protection Ltd.
Norms Committee Meeting No.29/09	F.No.01/82/050/00644/AM09
Meeting Date: 20.10.2008	RA Fo.03/95/040/00165/AM09
Adv.Lic.No.0310475874 dated 23.06.2008	
Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/43/2007-Ch.II dated 08.04.2008 decided to allow amendment in the description of import Item No.1 and its quantity to read as “2-Mercapto Benzo Thiazole – 0.910 kg/kg of export product” without any other change in the decision of NC taken in its 15/82 meeting held on 08.07.2008. Before implementation of the above decision of NC, the firm may be asked to submit Registration Certificate/clearance from Central Insecticides Board, Department of Agriculture and Co-operation as the export item has its use as fungicide in leather industry.	

Case No.B-334	M/S Watson Pharma Pvt. Ltd.
Norms Committee Meeting No.29/09	F.No.01/83/050/00752/AM04
Meeting Date: 20.10.2008	RA Fo.03/24/040/01025/AM04
Adv.Lic.No.0310221706 dated 29.08.2003	
Committee considered case as per agenda and observed that the case was earlier approved by NC-IV in its 41/83 meeting held on 04.02.2004 “as applied by the firm” and the same was again considered on manual agenda by NC-IV in its 10/07 meeting held on 07.10.2006 and it was decided to defer the case for 05.07.2006 for comments of PI Division. Committee after detailed deliberations and in consultation with technical authority present in meeting decided to call for a detailed report in the matter alongwith the copy of decision of NC, if any from RA. Accordingly, case was deferred for 11.11.2008.	

Case No.B-335	M/S Srinu Pharmaceuticals Ltd.
Norms Committee Meeting No.29/09	F.No.01/87/050/01456/AM06
Meeting Date: 20.10.2008	RA Fo.09/24/040/00477/AM06
Adv.Lic.No.0910025616 dated 09.03.2006	
Committee considered case as per agenda and decided to call for the details of such Advance Licences of the same export product in which enhancement in the quantity of inputs has been sought. Accordingly, case was deferred for 11.11.2008..	

Case No.B-336	M/S Oneiro Chemicals Ltd.
Norms Committee Meeting No.29/09	F.No.01/83/050/01785/AM08
Meeting Date: 20.10.2008	RA Fo.34/24/040/00200/AM08
Adv.Lic.No.3410020521 dated 02.01.2008	
Committee decided to call for (i) Production and Consumption data certified by Central Excise Authority, (ii) the details of Advance licences obtained for the same export product and (iii) whether use of Acetone was shown in the process of manufacture. Accordingly, case was deferred for 25.11.2008.	

Case No.B-337	M/S Oneiro Chemicals Ltd.
Norms Committee Meeting No.29/09	F.No.01/82/050/00460/AM09
Meeting Date: 20.10.2008	RA Fo.34/24/040/00024/AM09
Adv.Lic.No.3410012377 dated 12.05.2008	
Committee decided to call for (i) Production and Consumption data certified by Central Excise Authority, (ii) the details of Advance licences obtained for the same export product and (iii) whether use of Acetone was shown in the process of manufacture. Accordingly, case was deferred for 25.11.2008.	

Case No.B-338	M/S Acacia Sciences Pvt. Ltd.
Norms Committee Meeting No.29/09	F.No.01/87/050/01086/AM07
Meeting Date: 20.10.2008	RA Fo.09/24/040/00492/AM07
Adv.Lic.No.0910029581 dated 08.03.2007	
Committee decided to defer case for 11.11.2008 for comments of PI Division.	

Case No.B-339	M/S Medreich Ltd.
Norms Committee Meeting No.29/09	F.No.01/83/050/00048/AM08
Meeting Date: 20.10.2008	RA Fo.07/24/040/00810/AM08
Adv.Lic.No.0710050467 dated 06.03.2007	
Committee considered the case as per agenda and observed that the firm had earlier submitted the copy of Master Batch Formula vide their letter dated 20.07.2007 and now they have submitted another Master Batch Formula which is different. Committee also observed that the export product can be manufactured against the specific Advance licence with one Master Batch Formula. It was, therefore decided to maintain status quo.	

Case No.B-340	M/S Medreich Ltd.
Norms Committee Meeting No.29/09	F.No.01/83/050/00048/AM08
Meeting Date: 20.10.2008	RA Fo.07/24/040/00810/AM08
Adv.Lic.No.0710050467 dated 06.03.2007	
Withdrawn since the case No.B-339 has been repeated here.	

Case No.B-341	M/S Mission Pharma Ltd.
Norms Committee Meeting No.29/09	F.No.01/82/050/00606/AM07
Meeting Date: 20.10.2008	RA Fo.03/65/040/00318/AM04
Adv.Lic.No.0310247155 dated 13.01.2004	

Committee considered case as per agenda and perused the report received from the office of Zonal Jt. DGFT, Mumbai vide their letter No.03/65/040/00318/AM04/DES.VI/212 dated 05.08.2008. The Zonal Jt. DGFT vide letter referred to above has informed that the description of import item was amended from Levamisole BP 98 to Levamisole Hcl B.P. 2000 on 11.02.2004 on the request of the firm who had submitted copy of L/C. This letter should be part of Minutes.

After detailed deliberations and its earlier decision taken in its 37/08 meeting held on 15.01.2008 and in consultation with technical authority present in meeting, Committee decided to revise the norms as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
Levamisole Hcl Tablet 40 mg	1 No.	1.	Levamisole Hcl BP	48.14 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

Case No.B-342	M/S Cipla Ltd.			
Norms Committee Meeting No.29/09	F.No.01/82/050/01837/AM07			
Meeting Date: 20.10.2008	RA Fo.03/94/040/01468/AM07			
Adv.Lic.No.0310423777 dated 21.03.2007				
Committee Considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated 17.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed

Exemestane	1 kg.	1.	Androstenedione	2.38 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-343	M/S Anuh Pharma Ltd.
Norms Committee Meeting No.29/09	F.No.01/87/050/00015/AM07
Meeting Date: 20.10.2008	RA Fo.03/94/040/01269/AM06
Adv.Lic.No.0310368569 dated 24.02.2006	
Committee considered the case as per agenda and observed that the description of export product does not match with the description of export product indicated in the Drug Manufacturing Licence of the supporting manufacturer M/S S Kant Healthcare Ltd. It was, therefore, decided to reject the case.	

Case No.B-344	M/S Alkem Laboratories Ltd.
Norms Committee Meeting No.29/09	F.No.01/83/050/00409/AM08
Meeting Date: 20.10.2008	RA Fo.03/94/040/00187/AM08
Adv.Lic.No.0310430680 dated 25.05.2007	
Committee decided to defer case for 11.11.2008 for comments of PI Division.	

Case No.A-84	M/S Avignon Exim Pvt. Ltd.
Norms Committee Meeting No.29/09	F.No.01/83/050/01114/AM08
Meeting Date: 20.10.2008	RA Fo.03/94/040/01447/AM07
Adv.Lic.No.0310425781 dated 05.04.2007	
Committee decided to defer case for 11.11.2008 for comments of Department of MSME.	

Case No.A-85	M/S Cipla Ltd.
Norms Committee Meeting No.29/09	F.No.01/82/162/00102/AM09
Meeting Date: 20.10.2008	RA Fo.03/94/040/00012/AM09
Case is under para 4.4.2 of HBP	
Committee decided to defer case for 04.11.2008 for comments of PI Division.	

1	Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/85/050/00259/AM07/	RLA File :03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007	Defer Date:11.11.2008
	Decision :Committee decided to forward a copy of application to Department of MSME for their comments. Accordingly, case was deferred for 11.11.2008.			

2	Case No.:52/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00388/AM08/	RLA File :07/24/040/00005/AM08/	Lic.No/Date:0710051374 23.04.2007	Defer Date:28.10.2008
	Decision :Committee decided to defer case for 28.10.2008 for comments of Chemical Division.			

3	Case No.:726/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/83/050/00613/AM08/	RLA File :04/24/040/00113/AM08/	Lic.No/Date:0410090130 28.06.2007	Defer Date:11.11.2008
	Decision : Committee considered case as per agenda and perused the reply of the firm. Committee observed that the firm has not given the specific information to point No.1 of DGFT letter dated 14.08.2008. It was, therefore, decided to call again for specific information alongwith supporting documents from firm. Accordingly, case was deferred for 11.11.2008.			

4	Case No.:28/27/83-ALC1/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/83/050/01102/AM08/	RLA File :07/24/040/00172/AM08/	Lic.No/Date:0710053150 03.09.2007	Defer Date:28.10.2008
	Decision :Committee decided to defer case for 28.10.2008 for comments of Chemical Division.			

5	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:25.11.2008
	Decision :Committee decided to forward a copy of application and reply received from firm to PI Division for their comments. Accordingly, case was deferred for 25.11.2008.			

6	Case No.:36/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00499/AM08/	RLA File :03/95/040/01065/AM08/	Lic.No/Date:0310460271 06.02.2008	Defer Date:25.11.2008
	Decision :Committee decided to forward a copy of application and a copy of Production and consumption data certified by Central Excise Authority received from the firm to PI Division for their comments. Accordingly, case was deferred for 25.11.2008.			

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Case No.:127/11/82-ALC4/2008	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved	
HQ File :01/82/050/00447/AM09/	RLA File :09/24/040/00563/AM08/	Lic.No/Date:0910033614 10.04.2008		
Decision: Committee considered the case as per agenda and in light of its earlier decision taken in its 3/82 meeting held on 15.04.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
(2(2,4 Difluorophenyl)-1-(1H-1,2,4-Triazoleyl)-2,3 Epoxy Propane)Methane Sulphonate OR 1,2-Epoxy-2-(2,4-Difluorophenyl)-3-(1(H)-Triazole-1-YL)Propane Methane Sulphonate	1kg.	1.	1,3 Difluoro benzene	0.65 kg
		2.	4-Amino-1,2,4-Triazole	0.493 kg
		3.	Trimethyl Sulphoxonium Iodide	0.74 kg
RA concerned may take further necessary action as per above decision of NC				

8	Case No.:142/11/82-ALC4/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00462/AM09/	RLA File :03/94/040/01247/AM08/	Lic.No/Date:0310472195 27.05.2008	Defer Date: 11.11.2008
	Decision :Committee decided to defer case for 11.11.2008 for comments of PC Division.			

9	Case No.:44/15/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00684/AM09/	RLA File :09/24/040/00090/AM09/	Lic.No/Date:0910034164 05.06.2008	Defer Date: 11.11.2008
	Decision :Committee decided to defer case for 11.11.2008 for comments of PI Division.			

			Meet No/Date:29/82-ALC4/2008	
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10	Case No.:2/13/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	14.10.2008	Status:Case
	HQ File :01/82/050/00509/AM09/	RLA File :09/24/040/00098/AM09/	Lic.No/Date:0910034260 11.06.2008	Deferred Defer Date:11.11.2008
	Decision :Committee decided to defer case for 11.11.2008 for comments of Chemical Division.			

11	Case No.:26/15/82-ALC4/2008	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00666/AM09/	RLA File :07/24/040/00142/AM09/	Lic.No/Date:0710058154 26.06.2008	Defer Date:11.11.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 11.11.2008.			

12	Case No.:30/15/82-ALC4/2008	Party Name:ALLIED FABRICHEM PVT. LTD.	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00670/AM09/	RLA File :09/24/040/00120/AM09/	Lic.No/Date:0910034444 27.06.2008	Defer Date:25.11.2008
	Decision :Committee decided to defer case for 25.11.2008 for comments of PI Division.			

13	Case No.:53/15/82-ALC4/2008	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00693/AM09/	RLA File :31/24/040/00406/AM08/	Lic.No/Date:3110034279 01.07.2008	Defer Date:11.11.2008
	Decision :Committee decided to defer case for 11.11.2008 for comments of Chemical Division.			

14	Case No.:1/23/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00905/AM09/	RLA File :09/24/040/00210/AM09/	Lic.No/Date:0910035105 21.08.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of Chemical Division.			

15	Case No.:6/23/82-ALC4/2008	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved
	HQ File :01/82/050/00910/AM09/	RLA File :03/94/040/00467/AM09/	Lic.No/Date:0310483213 21.08.2008	
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 2/82 meeting held on 16.05.2007 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Podophyllum Resin	1 Kg.	1.	Podophyllum Root (Podophyllum Resin 5±10%)	19.71 kg.

RA concerned may take further necessary action as per above decision of NC.

16	Case No.:7/23/82-ALC4/2008	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved
	HQ File :01/82/050/00911/AM09/	RLA File :03/95/040/00470/AM09/	Lic.No/Date:0310483214 21.08.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

17	Case No.:9/23/82-ALC4/2008	Party Name:MAHAVIR DYE CHEM	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved												
	HQ File :01/82/050/00913/AM09/	RLA File :52/24/040/00012/AM09/	Lic.No/Date:5210024138 21.08.2008													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/118/2004/Ch.III dated 28.01.2005, a copy of which was handed over during the meeting, and in consultation with technical authority decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="2">1-Chloro-4-Nitrobenzene-2-Sulfonicacid-(2,4-Dimethylphenyl)-Amide</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Para Nitro Chloro Benzene Ortho Sulphonic Acid (PNCBSA)</td><td>0.912 kg</td></tr> <tr> <td>2.</td><td>2,4-Dimethyl Aniline</td><td>0.426 kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed	1-Chloro-4-Nitrobenzene-2-Sulfonicacid-(2,4-Dimethylphenyl)-Amide	1 Kg.	1.	Para Nitro Chloro Benzene Ortho Sulphonic Acid (PNCBSA)	0.912 kg	2.	2,4-Dimethyl Aniline
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed												
1-Chloro-4-Nitrobenzene-2-Sulfonicacid-(2,4-Dimethylphenyl)-Amide	1 Kg.	1.	Para Nitro Chloro Benzene Ortho Sulphonic Acid (PNCBSA)	0.912 kg												
		2.	2,4-Dimethyl Aniline	0.426 kg												

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Case No.:10/23/82-ALC4/2008	Party Name:MAHAVIR DYE CHEM	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved
HQ File :01/82/050/00914/AM09/	RLA File :52/24/040/00013/AM09/	Lic.No/Date:5210024139 21.08.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/118/2004/Ch.III dated 16.09.2008 and in consultation with technical authority decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed
2-(3-Amino Phenyl Sulfonamide) Naphthalene 6,8 Disulfonic Acid	1 Kg.	1.	Beta Naphthol	0.875 kg

RA concerned may take further necessary action as per above decision of NC.

19	Case No.:11/23/82-ALC4/2008	Party Name:KARNATAKA CHEMSYN LTD	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00915/AM09/	RLA File :07/24/040/00279/AM09/	Lic.No/Date:0710059268 21.08.2008	Defer Date:11.11.2008
	Decision :Committee decided to defer case for 11.11.2008 for comments of Chemical Division.			

20	Case No.:12/23/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00916/AM09/	RLA File :07/24/040/00245/AM09/	Lic.No/Date:0710059269 21.08.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.			

21	Case No.:13/23/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00917/AM09/	RLA File :08/24/040/00058/AM09/	Lic.No/Date:0810074136 22.08.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.			

22	Case No.:20/23/82-ALC4/2008	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00924/AM09/	RLA File :09/24/040/00604/AM08/	Lic.No/Date:0910035124 25.08.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.			

23	Case No.:25/23/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00929/AM09/	RLA File :05/24/040/00336/AM09/	Lic.No/Date:0510226234 26.08.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.			

24	Case No.:28/23/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00932/AM09/	RLA File :09/24/040/00178/AM09/	Lic.No/Date:0910035142 27.08.2008	Defer

Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.				Date:11.11.2008
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25	Case No.:29/23/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00933/AM09/	RLA File :09/24/040/00206/AM09/	Lic.No/Date:0910035144 27.08.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.			

26	Case No.:5/25/82-ALC4/2008	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00985/AM09/	RLA File :07/24/040/00301/AM09/	Lic.No/Date:0710059596 08.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.			

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Case No.:15/25/82-ALC4/2008	Party Name:DABUR PHARMA LTD.,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved	
HQ File :01/82/050/00995/AM09/	RLA File :05/24/040/00357/AM09/	Lic.No/Date:0510227162 09.09.2008		
Decision : Committee considered case as per agenda and in light of written comments of PI Division vide their U.O. No.35011/75/2005-PI-III, signed copy handed over in meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Buflomedil Hcl	1 kg.	1.	Pyrrolidine	0.767 kg
		2.	4-Chloro butyryl chloride	2.03 kg
		3.	1,3,5 trimethoxy benzene	1.24 kg
		4.	Methylene Chloride	1.62 kg
RA concerned may take further necessary action as per above decision of NC.				

28	Case No.:16/25/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/00996/AM09/	RLA File :03/94/040/00521/AM09/	Lic.No/Date:0310485834 10.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.			

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Case No.:3/29/82-ALC4/2008	Party Name:JAYANT OILS AND DERIVATIVES LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved	
HQ File :01/82/050/01085/AM09/	RLA File :03/94/040/00412/AM09/	Lic.No/Date:0310488029 26.09.2008		
Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/92/2007/Ch.II, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Sebacic Acid	1 Kg.	1.	Caustic Soda Flakes	1.15 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:4/29/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved	
HQ File :01/82/050/01086/AM09/	RLA File :03/94/040/00632/AM09/	Lic.No/Date:0310488034 26.09.2008		
Decision : Committee considered case as per agenda and in light of written comments of PI Division vide their U.O. No.35011/83/2007-PI-III, signed copy handed over in meeting, and in consultation with the technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Nevirapine 200 mg Tablet [Nevirapine 204 mg/tablet]	1 No.	1.	3-(2-Chloro-3-pyridine-carbonyl)-amino-2-chloro-4-methyl pyridine/(NVP(II) compound)	1.428 kg/kg of Nevirapine
		2.	Cyclopropylamine	0.57 kg/kg of Nevirapine
		3.	Diglyme	2.16 kg/kg of Nevirapine
Nevirapine Oral Solution 50 mg/5 ml, 100 ml bottle [Nevirapine 1020 mg/100 ml bottle]	1 No.	1.	3-(2-Chloro-3-pyridine-carbonyl)-amino-2-chloro-4-methyl pyridine/(NVP(II) compound)	1.428 kg/kg of Nevirapine
		2.	Cyclopropylamine	0.57 kg/kg of Nevirapine
		3.	Diglyme	2.16 kg/kg of Nevirapine

RA concerned may take further necessary action as per above decision of NC.

31	Case No.:5/29/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01087/AM09/	RLA File :03/94/040/00631/AM09/	Lic.No/Date:0310488039 26.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.			

32	Case No.:6/29/82-ALC4/2008	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved												
	HQ File :01/82/050/01088/AM09/	RLA File :03/94/040/00615/AM09/	Lic.No/Date:0310488053 26.09.2008													
	Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/108/2003/Ch.III, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Sodium Stearyl Lactate</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Lactic Acid</td><td>0.444 kg</td></tr> <tr> <td>2.</td><td>Stearic Acid</td><td>0.700 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import item	Qty. allowed	Sodium Stearyl Lactate	1 Kg.	1.	Lactic Acid	0.444 kg	2.	Stearic Acid
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed												
Sodium Stearyl Lactate	1 Kg.	1.	Lactic Acid	0.444 kg												
		2.	Stearic Acid	0.700 kg												

33	Case No.:7/29/82-ALC4/2008	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved																		
	HQ File :01/82/050/01089/AM09/	RLA File :03/94/040/00570/AM09/	Lic.No/Date:0310488055 26.09.2008																			
	Decision :Committee considered case as per agenda and in light of its earilier decision taken in its 22/82 meeting held on 04.10.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Niclosamide Piperazine Salt</td><td rowspan="4">1 Kg.</td><td>1.</td><td>Salicylic Acid</td><td>0.65 kg</td></tr> <tr> <td>2.</td><td>Triethylamine</td><td>0.26 kg</td></tr> <tr> <td>3.</td><td>Piperazine Anhydrous</td><td>0.20 kg</td></tr> <tr> <td>4.</td><td>Thionyl Chloride</td><td>0.20 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import item	Qty. allowed	Niclosamide Piperazine Salt	1 Kg.	1.	Salicylic Acid	0.65 kg	2.	Triethylamine	0.26 kg	3.	Piperazine Anhydrous	0.20 kg	4.	Thionyl Chloride
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed																		
Niclosamide Piperazine Salt	1 Kg.	1.	Salicylic Acid	0.65 kg																		
		2.	Triethylamine	0.26 kg																		
		3.	Piperazine Anhydrous	0.20 kg																		
		4.	Thionyl Chloride	0.20 kg																		

34	Case No.:8/29/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved
	HQ File :01/82/050/01090/AM09/	RLA File :03/95/040/00584/AM09/	Lic.No/Date:0310488056	

26.09.2008

Decision : Committee considered case as per agenda and in light of written comments of PI Division vide their U.O. No.35011/267/2006-PI-III, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Simvastatin	1 Kg.	1.	Isopropyl Alcohol	1.23 kg
		2.	Methylene Chloride	3.00 kg
		3.	Acetonitrile	1.00 kg
		4.	Activated Carbon	0.035 kg
		5.	Caustic Soda Flakes	0.620 kg
		6.	Cyclohexane	6.94 kg
		7.	Dimethyl Formamide	1.32 kg
		8.	Ethyl Acetate	3.81 kg
		9.	Imidazole	0.74 kg
		10.	Methane Sulphonic Acid	0.44 kg
		11.	Methanol	7.85 kg
		12.	Methyl Ethyl Ketone	0.93 kg
		13.	Tertiary butyl Dimethyl Chloride	0.81 kg
		14.	Toluene	8.09 kg
		15.	Tri ethylamine	2.71 kg
		16.	2,2 Dimethyl butyric acid	1.86 kg

RA concerned may take further necessary action as per above decision of NC.

35	Case No.:9/29/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01091/AM09/	RLA File :03/95/040/00578/AM09/	Lic.No/Date:0310488067 26.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.			

36	Case No.:10/29/82-ALC4/2008	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved
	HQ File :01/82/050/01092/AM09/	RLA File :03/94/040/00564/AM09/	Lic.No/Date:0310488083 26.09.2008	
	Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/153/2001/Ch.III, signed copy handed over in the meetin, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Tri-decyl Stearate	1 Kg.	1.	Tridecyl Alcohol	0.452 kg
		2.	Stearic Acid	0.642 kg

RA concerned may take further necessary action as per above decision of NC.

37	Case No.:11/29/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01093/AM09/	RLA File :03/95/040/00527/AM09/	Lic.No/Date:0310488089 26.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.			

38	Case No.:12/29/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01094/AM09/	RLA File :03/95/040/00483/AM09/	Lic.No/Date:0310488097 26.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.			

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Case No.:13/29/82-ALC4/2008	Party Name:MEGA FINE PHARMA PVT.LTD.,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved	
HQ File :01/82/050/01095/AM09/	RLA File :03/95/040/00571/AM09/	Lic.No/Date:0310488155 29.09.2008		
Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/68/2002/Ch.III, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
4 Amino 1,2,4 Triazole	1 Kg.	1.	Hydrazine Hydrate Monohydrate (100% basis)	1.322 kg
		2.	Formic Acid (100% basis)	1.216 kg
		3.	Iso Propyl Alcohol	0.464 liters
RA concerned may take further necessary action as per above decision of NC.				

40	Case No.:14/29/82-ALC4/2008	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01096/AM09/	RLA File :03/95/040/00431/AM09/	Lic.No/Date:0310488219 29.09.2008	Defer Date:25.11.2008

Decision :Committee decided to call for the complete description of export product alongwith copy of Drug Manufacturing Licence from firm. Accordingly, case was deferred for 25.11.2008.

41	Case No.:1/29/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01083/AM09/	RLA File :09/24/040/00233/AM09/	Lic.No/Date:0910035480 30.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.			

42	Case No.:2/29/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01084/AM09/	RLA File :09/24/040/00261/AM09/	Lic.No/Date:0910035493 30.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.			

43	Case No.:15/29/82-ALC4/2008	Party Name:CAMLIN FINE CHEMICALS LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved
	HQ File :01/82/050/01097/AM09/	RLA File :03/94/040/00626/AM09/	Lic.No/Date:0310488368 30.09.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

44	Case No.:16/29/82-ALC4/2008	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved												
	HQ File :01/82/050/01098/AM09/	RLA File :03/94/040/00627/AM09/	Lic.No/Date:0310488401 30.09.2008													
	Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/6/2008/Ch.III, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Anisole Pure (Min.99%)</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Anisole Crude (Max. 96%)</td><td>1.207 kg</td></tr> <tr> <td>2.</td><td>Caustic Soda Flakes</td><td>0.120 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import item	Qty. allowed	Anisole Pure (Min.99%)	1 Kg.	1.	Anisole Crude (Max. 96%)	1.207 kg	2.	Caustic Soda Flakes
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed												
Anisole Pure (Min.99%)	1 Kg.	1.	Anisole Crude (Max. 96%)	1.207 kg												
		2.	Caustic Soda Flakes	0.120 kg												

45	Case No.:17/29/82-ALC4/2008	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
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HQ File :01/82/050/01099/AM09/	RLA File :03/95/040/00420/AM09/	Lic.No/Date:0310488419 30.09.2008	Defer Date:11.11.2008
Decision : Committee decided to defer case for 11.11.2008 for comments of PC Division.			

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Case No.:18/29/82-ALC4/2008	Party Name:ALEMBIC LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved	
HQ File :01/82/050/01100/AM09/	RLA File :34/24/040/00119/AM09/	Lic.No/Date:3410022427 30.09.2008		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 28/82 meeting held on 13.11.2007 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Azithromycin Step IV (Azithromycin Crude Purity not less than 94.5%)	1 Kg.	1.	Erythromycin Base	1.75 kg
		2.	Acetone	6.45 kg
		3.	Ethyl Alcohol	2.81 kg
		4.	Hydroxylamine Hcl	0.91 kg
		5.	Methane Sulfonyl Chloride	0.72 kg
		6.	Methanol	2.72 kg
		7.	Platinum Catalyst with base of activated carbon (5% platinum on carbon	1.00 Gram
RA concerned may take further necessary action as per above decision of NC.				

47	Case No.:19/29/82-ALC4/2008	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01101/AM09/	RLA File :34/24/040/00123/AM09/	Lic.No/Date:3410022428 30.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.			

48	Case No.:20/29/82-ALC4/2008	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved	
	HQ File :01/82/050/01102/AM09/	RLA File :34/24/040/00124/AM09/	Lic.No/Date:3410022429 30.09.2008		
	Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/94/2002/Ch.II, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed

	Di-n-Butyl Tin Oxide	1 Kg.	1.	Tin Ingots	0.564 kg
			2.	Aluminium Grits/Granules	0.096 kg
			RA concerned may take further necessary action as per above decision of NC.		

49	Case No.:21/29/82-ALC4/2008	Party Name:MECK PHARMACEUTICALS AND CHEMICALS PVT.LTD.	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01103/AM09/	RLA File :08/24/040/00107/AM09/	Lic.No/Date:0810075122 01.10.2008	Defer Date:25.11.2008
	Decision :Committee decided to call for end use of export product and supporting technical literature from firm. Accordingly, case was deferred for 25.11.2008.			

50	Case No.:22/29/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved									
	HQ File :01/82/050/01104/AM09/	RLA File :03/95/040/00590/AM09/	Lic.No/Date:0310488603 01.10.2008										
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 17/09 meeting held on 22.07.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Epiderm Lotion 30 ml</td><td>1 No. 30 ml bottle</td><td>1.</td><td>Betamethasone Base BP</td><td>17.24 mg/30 ml bottle</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Epiderm Lotion 30 ml	1 No. 30 ml bottle	1.	Betamethasone Base BP
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Epiderm Lotion 30 ml	1 No. 30 ml bottle	1.	Betamethasone Base BP	17.24 mg/30 ml bottle									
RA concerned may take further necessary action as per above decision of NC.													

51

Case No.:23/29/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved
HQ File :01/82/050/01105/AM09/	RLA File :03/95/040/00593/AM09/	Lic.No/Date:0310488616 01.10.2008	

Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 18/82 meeting held on 29.07.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Germol Antiseptic Liquid (50 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2%	1 No.	1.	Chloroxylenol	2.448 gm/50 ml bottle

wastage]				
Germol Antiseptic Liquid (100 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]	1 No.	1.	Chloroxylenol	4.896 gm/100 ml bottle
Germol Antiseptic Liquid (250 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]	1 No.	1.	Chloroxylenol	12.24 gm/250 ml bottle
Germol Antiseptic Liquid (500 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]	1 No.	1.	Chloroxylenol	24.48 gm/500 ml bottle
Germol Antiseptic Liquid (1000 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]	1 No.	1.	Chloroxylenol	48.96 gm/1000 ml bottle

RA concerned may take further necessary action as per above decision of NC.

Case No.:24/29/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved
HQ File :01/82/050/01106/AM09/	RLA File :09/24/040/00278/AM09/	Lic.No/Date:0910035511 01.10.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 17/82 meeting held on 22.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cyclopentadecanolide (Recrystallised)	1 Kg.	1.	Cyclopentadecanolide (technical grade) (purity NMT 90.5%)	1.20 kg
		2.	Methanol	3.95 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:25/29/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved
HQ File :01/82/050/01107/AM09/	RLA File :09/24/040/00269/AM09/	Lic.No/Date:0910035512 01.10.2008	

Decision : Committee considered case as per agenda and in light of written comments of PI Division signed copy handed over in the meeting and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Ritonavir	1 Kg.	1.	4-Di Methyl Aminopyridine	0.0781 kg
		2.	Ethylene Glycol Dimethyl Ether	15.453 kg
		3.	N-Heptane	1.00 kg
		4.	Methane Sulphonic Acid	2.25 kg
		5.	Trifluorocacetic Acid	2.21 kg
		6.	MTBE (Methyl Tert. Buytyl Ether)	5.20 kg
		7.	Isoamyl Alcohol	1.76 kg
		8.	Lithium Aluminium Hybride	0.200 kg
		9.	L-phenylalanine	1.23 kg
		10.	L-Valine	0.510 kg
		11.	Potassium Carbonate	3.72 kg
		12.	Sodium Borohydride	0.790 kg
		13.	DIBOC (Di Tert. Butyl Dicarbonate	0.773 kg
		14.	Carbon Enoanticromos (Activated Carbon)	0.0368 kg
		15.	Acetonitrile	0.900 kg
		16.	Dimethyl formamide	1.00 kg
		17.	Isopropyl Alcohol	0.900 kg
		18.	Methanol	5.90 kg
		19.	Methylene Chloride	4.50 kg
		20.	n-Hexane	4.00 kg
		21.	Tetrahydrofuran	6.20 kg

RA concerned may take further necessary action as per above decision of NC.

54	Case No.:35/29/82-ALC4/2008	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved
	HQ File :01/82/050/01117/AM09/	RLA File :03/95/040/00583/AM09/	Lic.No/Date:0310488717 01.10.2008	
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 16/82 meeting held on 15.07.2008 in case of another firm and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Orlistat Pellets 50%	1 Kg.	1.	Orlistat	0.505 kg/kg

RA concerned may take further necessary action as per above decision of NC.

55	Case No.:36/29/82-ALC4/2008	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01118/AM09/	RLA File :03/95/040/00592/AM09/	Lic.No/Date:0310488719 01.10.2008	Defer Date:25.11.2008
	Decision : Committee decided to call for the complete description of export product alongwith copy of Drug Manufacturing Licence from firm. Accordingly, case was deferred for 25.11.2008.			

56	Case No.:37/29/82-ALC4/2008	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved
	HQ File :01/82/050/01119/AM09/	RLA File :03/94/040/00613/AM09/	Lic.No/Date:0310488750 01.10.2008	
	Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/92/2004/Ch.II, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
3,5 Xylenol	1 Kg.	1.	Isophorone	1.734 kg

RA concerned may take further necessary action as per above decision of NC.

57	Case No.:38/29/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved
	HQ File :01/82/050/01120/AM09/	RLA File :03/94/040/00653/AM09/	Lic.No/Date:0310488753 01.10.2008	
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 28/82 meeting held on 07.10.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Stavudine Capsules 15 mg	1 Kg.	1.	2',3'-dihydro,5'-O-Benzoyl,5-Methyl Uridine	2.00 kg/kg of Stavudine
[Stavudine = 15.30 mg]		2.	Butyl Acetate	2.09 kg/kg of

	Stavudine Capsules 20mg	1 Kg.		Stavudine
	[Stavudine = 20.40 mg]			
	Stavudine Capsules 30 mg	1 Kg.		
	[Stavudine = 30.60 mg]			
	Stavudine Capsules 40 mg	1 kg.		
	[Stavudine = 40.80 mg]			
RA concerned may take further necessary action as per above decision of NC.				

58	Case No.:26/29/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01108/AM09/	RLA File :09/24/040/00258/AM09/	Lic.No/Date:0910035524 03.10.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of Chemical Division.			

59	Case No.:27/29/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01109/AM09/	RLA File :52/24/040/00017/AM09/	Lic.No/Date:5210024459 03.10.2008	Defer Date:25.11.2008
	Decision :Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 25.11.2008.			

60	Case No.:28/29/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01110/AM09/	RLA File :08/24/040/00143/AM09/	Lic.No/Date:0810075177 03.10.2008	Defer Date:11.11.2008
	Decision : Committee decided to defer case for 11.11.2008 for comments of PI Division.			

61	Case No.:29/29/82-ALC4/2008	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01111/AM09/	RLA File :07/24/040/00362/AM09/	Lic.No/Date:0710060258 03.10.2008	Defer Date:25.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 25.11.2008.			

62	Case No.:30/29/82-ALC4/2008	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved												
	HQ File :01/82/050/01112/AM09/	RLA File :31/24/040/00138/AM09/	Lic.No/Date:3110035643 03.10.2008													
	Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/117/2004/Ch.II, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">N-(2-Hydroxyethyl) Piperazine</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Aqueous solution of Piperazine (on 100% basis)</td><td>0.700 kg</td></tr> <tr> <td>2.</td><td>Ethylene Chlorohydrin</td><td>0.652 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import item	Qty. allowed	N-(2-Hydroxyethyl) Piperazine	1 Kg.	1.	Aqueous solution of Piperazine (on 100% basis)	0.700 kg	2.	Ethylene Chlorohydrin
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed												
N-(2-Hydroxyethyl) Piperazine	1 Kg.	1.	Aqueous solution of Piperazine (on 100% basis)	0.700 kg												
		2.	Ethylene Chlorohydrin	0.652 kg												

63	Case No.:39/29/82-ALC4/2008	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01121/AM09/	RLA File :03/94/040/00645/AM09/	Lic.No/Date:0310488840 03.10.2008	Defer Date:25.11.2008
	Decision :Committee considered the case as per agenda and in consultation with technical authority present in meeting observed that the firm has not indicated the description of export product as indicated in their Drug Manufacturing Licemce. It was, therefore, decided to ask the firm to get the description of export product amended as per DML. Accordingly, case was deferred for 25.11.2008.			

64	Case No.:40/29/82-ALC4/2008	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved									
	HQ File :01/82/050/01122/AM09/	RLA File :03/94/040/00588/AM09/	Lic.No/Date:0310488859 03.10.2008										
	Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/43/2006/Ch.II, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>4-Phenyl-4-Methyl-2-Pentanone (PMP)</td><td>1 Kg.</td><td>1.</td><td>Diacetone Alcohol</td><td>0.872 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import item	Qty. allowed	4-Phenyl-4-Methyl-2-Pentanone (PMP)	1 Kg.	1.	Diacetone Alcohol
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed									
4-Phenyl-4-Methyl-2-Pentanone (PMP)	1 Kg.	1.	Diacetone Alcohol	0.872 kg									

Case No.:31/29/82-ALC4/2008	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:29/82-ALC4/2008	
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		14.10.2008	Status:Case	
HQ File :01/82/050/01113/AM09/	RLA File :04/24/040/00165/AM09/	Lic.No/Date:0410099016 06.10.2008	Approved	
Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/163/2004/Ch.II, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
AKD Wax Emulsion containing AKD wax-10%, Starch 0.7%	1 Kg.	1.	Alkyl Ketene dimer wax	0.100 kg
		2.	Relevant Starch	0.007 kg
RA concerned may take further necessary action as per above decision of NC.				

66	Case No.:32/29/82-ALC4/2008	Party Name:PAUSHAK LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01114/AM09/	RLA File :34/24/040/00115/AM09/	Lic.No/Date:3410022467 06.10.2008	Defer Date:25.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 25.11.2008.			

67	Case No.:33/29/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Deferred
	HQ File :01/82/050/01115/AM09/	RLA File :52/24/040/00018/AM09/	Lic.No/Date:5210024468 06.10.2008	Defer Date:25.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 25.11.2008.			

68	Case No.:34/29/82-ALC4/2008	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved	
	HQ File :01/82/050/01116/AM09/	RLA File :05/24/040/00424/AM09/	Lic.No/Date:0510228895 06.10.2008		
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/20/2007-PI-III dated 24.03.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	(4-R-Cis)-1,1 dimethyl ethyl-6-	1kg.	1.	Ethyl (R)-4-cyano-3-Hydroxy	1.00 kg

cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)		Butanoate	
	2.	N-Butyl Lithium (15% in Hexane)	1.90 kg
	3.	Tertiary Butyl Acetate	2.11 kg
	4.	Tetra Hydro Furan	5.63 kg
	5.	2,2-Dimethoxy propane	2.79 kg
	6.	Ketoreductase YDH/KRED	0.013 kg
	7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg
	8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 Gram

RA concerned may take further necessary action as per above decision of NC.

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Case No.:41/29/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:29/82-ALC4/2008 14.10.2008	Status:Case Approved
HQ File :01/82/050/01123/AM09/	RLA File :03/95/040/00597/AM09/	Lic.No/Date:0310489094 06.10.2008	

Decision : Committee considered case as per agenda and in light of written comments of PI Division vide their U.O. No.35011/267/2006-PI-III, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Simvastatin	1 Kg.	1.	Isopropyl Alcohol	1.23 kg
		2.	Methylene Chloride	3.00 kg
		3.	Acetonitrile	1.00 kg
		4.	Activated Carbon	0.035 kg
		5.	Caustic Soda Flakes	0.620 kg
		6.	Cyclohexane	6.94 kg
		7.	Dimethyl Formamide	1.32 kg
		8.	Ethyl Acetate	3.81 kg
		9.	Imidazole	0.74 kg
		10.	Methane Sulphonic Acid	0.44 kg
		11.	Methanol	7.85 kg
		12.	Methyl Ethyl Ketone	0.93 kg
		13.	Tertiary butyl Dimethyl Chloride	0.81 kg
		14.	Toluene	8.09 kg
		15.	Tri ethylamine	2.71 kg
		16.	2,2 Dimethyl butyric acid	1.86 kg

RA concerned may take further necessary action as per above decision of NC.

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